

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**CONTEMPT PETITION NO.060/00105/2019 IN  
ORIGINAL APPLICATION NO.060/01082/2016  
Chandigarh, this the 8<sup>TH</sup> day of August, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Roshan Lal, s/o Late Sh. Shankar Ram, aged 56 years, working as Junior Secretariat Assistant O/o Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, SCO 72-73, Sector 31-A, CHANDIGARH

....Petitioner

**(Present: None)**

**Versus**

1. Sh. Santosh Kumar Mall, IAS, Commissioner, Kendriya Vidyalaya Sangathan, 18- Institutional Area Shaheed Jeet Singh Marg, New Delhi - 110016.
2. Sh. Ranbir Singh, Deputy Commissioner, Kendriya Vidyalaya, Sangathan, Regional Office, SCO 72-73, Sector 31-A, Chandigarh.- 160031.

**Respondents**

**(Present: None)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Today, the Members of the C.A.T. Bar Association are abstaining from work in the wake of a call given by the High Court Bar Association.
2. MA NO. 1083/2019 is allowed and the petitioner is exempted from filing certified copy of order dated 11.07.2018.
3. MA No. 060/01255/2019 is allowed and the compliance affidavit along with Annexures R-1 and R-2 is taken on record.
4. I have gone through the affidavit. The order dated 11.07.2018 of this Court has been complied with by the respondents vide order

dated 16.07.2019 whereby the relevant benefits have been granted to the petitioner. Along with the affidavit, a letter dated 23.07.2019 has also been filed wherein the petitioner has expressed his satisfaction on receipt of relevant benefit.

5. In view of the above, the CP is disposed of as satisfied. Notices stand discharged.

**(SANJEEV KAUSHIK)  
MEMBER (J)  
Dated: 08.08.2019**

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